

(c) (i) The accommodation at Mussoorie is now insufficient to meet the requirements of increased number of Probationers who are to be trained there is no space available for expansion, and the Academy has also found it difficult to obtain the services of eminent University Professors, experienced Civil Servants and other public men, who cannot always find the time to go up to Mussoorie.

It has, therefore, been decided that the Academy may be situated in new premises close to the proposed Jawahar Lal Nehru University in New Delhi.

(ii) A Committee of Police officers appointed to consider aspects of training for the IPS, had recommended that the Training Centre for the IPS should have certain basic facilities to allow of complete training such as a medium size town with a number of Police Stations and a variety of law and order problems; an Army Centre; at least a Divisional headquarters of Commissioner and D.I.G. of Police; an Armed Police Battalion headquarters etc.

Hyderabad, it was felt, had all these facilities and a few others such as a Forensic Laboratory, a well established University and other Defence Establishments, and hence it was decided to locate the Police Training College in that town.

### संस्कृत का विकास

2637. श्री प्रकाशबीर शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को त्रिभाषा सूत्र के अन्तर्गत संस्कृत के विकास के सम्बन्ध में कोई अभ्यावेदन मिला है, और

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

शिक्षा मंत्रालय में उपमंत्री ( श्री नरत वल्लभ ) : (क) जी, हां ।

(ख) मामला विचाराधीन है ।

### राज्य सरकारों के बीच विवाद

2638. श्री प्रकाशबीर शास्त्री : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें राज्य सरकार के बीच, विशेषकर राज्य मंत्रियों के बीच विवाद के सम्बन्ध में कोई पत्र अथवा ज्ञापन प्राप्त हुए हैं; और

(ख) क्या सरकार ने मंत्रियों के लिये कोई ऐसी आचार संहिता बनाई है या लाने का विचार है जिससे ऐसी प्रवृत्ति पर रोक लग सके ?

गृह-कार्य मंत्रालय में राज्यमंत्री ( श्री हाथी ) : (क) और (ख) सरकार को समय-समय पर राज्य सरकारों के बीच विवाद के बारे में पत्र और ज्ञापन मिलते रहे हैं। राज्यों के मंत्रियों के बीच विवादों का निपटारा, जहाँ तक उनका प्रशासनिक नीतियों से संबंध है, कार्य नियमावली के अनुच्छेद 166 (3) के अधीन बनाये गए नियमों के अनुसार करना होता है। प्रशासनिक मामलों के प्रतिरिक्त उन के बीच के अन्य विवादों का निपटारा राजनीतिक स्तर पर किया जाता है। इस बारे में मंत्रियों को कोई आचार संहिता जरूरी नहीं है।

### Government Servants joining Private Enterprises

2639. Shrimati Tarkeshwari Sinha: Will the Minister of Home Affairs be pleased to state:

(a) whether there has been a growing tendency among the Government officials to leave Government service and to join private enterprises;

(b) whether Government have undertaken any study of this problem;

(c) if so, the details thereof; and

(d) if not, whether Government propose to undertake such a study to curb this tendency?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):

(a) No such tendency has come to Government's notice.

(b) to (d). Do not arise.

#### Corruption Cases

2640. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) the statistics regarding the num-

ber of corruption cases of Gazetted and non-Gazetted categories of Officers apprehended during the last three years with figures year-wise and category-wise; and

(b) the figures of those convicted year-wise and category-wise?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The information required is as follows:—

Year	Number of public servants involved in new cases taken by the Special Police Establishment.		Number of public servants involved in the cases which were sent up to Courts for trial.		Number of Public servants convicted.	
	Gazetted	Non-gazetted.	Gazetted	Non-gazetted	Gazetted	Non-gazetted
1962	212	1113	13	261	10	159
1963	332	1454	19	239	6	160
1964	504	1966	38	236	8	133
1965 (Jan. to August)	224	1271	21	135	4	04

#### Bad Characters

2641. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) whether the Delhi Administration has a system of keeping a roll of bad characters with the Police;

(b) if so, the number of bad charac-

ters on rolls during the last five years; year-wise; and

(c) the steps taken to keep such characters under control?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) A statement is given below:

#### STATEMENT

Year	Bad characters		
	Category 'A'	Category 'B'	Category
	(Active bad characters)	(Inactive now but were active previously)	(Belonging to category 'A' who are in jail)
1960	858	630	24
1961	949	759	39
1962	983	766	30
1963	996	795	44
1964	1037	862	40

(c) Apart from the normal surveillance and patrolling which the police undertake to keep bad characters in

check, action is also taken against them under the substantive and preventive provisions of law. Provisions